

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 777 of 2020**

**IN THE MATTER OF:**

**Mukul Agarwal**

**...Appellant**

**Vs**

**Royale Resinex Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Arun Srivastava, Advocate.**

**For Respondent: Mr. Bharat Arora and Mr. Gourav Arora, Advocates for R-1.**

**Mr. R. K. Gupta, Advocate for IRP with Mr. Manish Kr. Agarwal, IRP.**

**Mr. CA Umesh Gupta.**

**ORDER**  
**(Through Virtual Mode)**

**18.11.2020:** Reply affidavit filed by the Respondent is taken on record. Learned counsel for the Appellant intends to file rejoinder thereto. Let the same be filed within three weeks.

Short written submission, not exceeding three pages, may also be filed by the parties within the aforesaid time.

List the appeal 'for admission (after notice)' on **7<sup>th</sup> January, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*